

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
19-04-2024 AT 10:30 AM**

**CP(IB) No.19/7/HDB/2021**

**AND**

**IA(IBC) 758 & 759/2024 in CP(IB) No.19/7/HDB/2021**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Bank of Maharashtra

**...Financial Creditor**

**AND**

M/s. SVSVS Projects Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 758/2024**

Learned Counsel Ms Aishwarya for applicant/liquidator present physically.

Mr Golla Rama Kantha Rao, Liquidator present physically.

This is an application by liquidator seeking for extension of the liquidation period by 6 months on the ground that only the tangible assets only Corporate Debtor are in litigation either in Civil Court or in Arbitration Proceedings however, in so far as proceedings are concern they are in advanced stage. Therefore, the liquidator expects the same be completed in next few weeks and the liquidation in respect of the same can be taken up steps for realisation of the same can be taken up.

It is further stated that the liquidation period expired on 10.01.2024. In this backdrop extension is sought. Under the circumstances, we are of the opinion that the facts and circumstances in the interest of the liquidation of the Corporate Debtor the extension as prayed for is hereby allowed with a direction to the liquidator to complete the process within the extended period.

Accordingly, **this application is allowed and disposed of.**

**IA(IBC) 759/2024**

This is an application is taken on record the 5<sup>th</sup> progress report. Report taken on record. Accordingly, **this application is allowed and disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**